

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3763 of 2020

Manoj Yadav @ Manoj Kumar Yadav Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar, Advocate

For the Opposite Party : A.P.P.

2/08.07.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Lohsinghna P.S. Case No. 62 of 2019.

It has been alleged that repeated threats were given by the extremists to the informant who is a contractor. It has been alleged that his brother was kidnapped and the ransom amount was settled at Rs. three lacs. The petitioner had paid Rs. 1.5 lacs and the abducted person was released, but the threat continued with respect to the payment of balance amount. In the statement under Section 164 Cr.P.C. of the victim, he has stated that Prem Yadav was the prime accused. It has further been alleged that amount of Rs. 1.5 lacs was delivered to the house of the petitioner.

In view of the fact that in the FIR as well as in the statement under Section 164 Cr.P.C. of the victim, the name of the petitioner prominently figures as the person to whom the ransom amount was delivered, I am not inclined to allow this application and the same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)